

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD.

R.P.No.118/92 in
O.A.No.848/92.

Date of Order : 6th NOV/92

V.D.Badi

.. Applicant

Vs.

1. Union of India, Rep. by Registrar General & Census Commissioner of India, Min. of Home Affairs, New Delhi.
2. The Director of Census Operations, Min. of Home Affairs, Somajiguda, Pioneer House, Hyderabad. .. Respondents

Counsel for the Applicant :: Shri V.D.Badi, Party-in-person.

Counsel for the Respondents:: Shri N.R.Devaraj, Sr. CGSC

CORAM:

Hon'ble Shri R.Balasubramanian : Member(A)

Hon'ble Shri T.Chandrasekhara Reddy : Member(J)

X Order of the Division Bench delivered by Hon'ble Shri R.Balasubramanian, Member(A) X

This review petition is filed by Shri V.D.Badi against the Union of India, Rep. by Registrar General & Census Commissioner of India, Min. of Home Affairs, New Delhi & another under Rule 17 of the Central Administrative Tribunal (Procedure) Rules, 1987 seeking a review of the judgement dt. 24.9.92 in O.A.No.848/92.

2. The O.A. was disposed of at the admission stage itself on the ground that the remuneration fixed for him as a Compiler/Coder on a consolidated pay when he was employed after retirement from the Railways was a matter of policy to which he had agreed. In this review petition there is no new material

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and no error apparent is pointed out. All that the applicant seeks is a reconsideration of the decision on the ground that remuneration should reflect the price index. We find no scope for a reconsideration of the nature required and dismiss the review petition with no order as to costs.

R.Balasubramanian
(R.Balasubramanian)
Member (A).

T.Chandrasekhar
(T.Chandrasekhar Reddy)
Member (J).

Dated: 4th November, 1992.

Deputy Registrar

20/11/92

To

1. The Registrar General & Census Commissioner of India, Union of India, Min. of Home Affairs, New Delhi.
2. The Director of Census Operations, Min. of Home Affairs, Somajiguda, Pioneer House, Hyderabad.
3. One copy to Mr. V. D. Badi, Party-in-person 2-2-647/187/2, Bagh Amberpet, Hyderabad.
4. One copy to Mr. N. R. Devraj, Sr. CGSC. CAT. Hyd.
5. One spare copy.

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part 2*

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TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR

AND

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY:
M(JUDL)

AND

THE HON'BLE MR.C.J.ROY : MEMBER(JUDL)

Dated: 6-11-1992

ORDER/JUDGMENT

R.A. /C.A. /M.A.No 108/92
in

O.A.No.

848/92

T.A.No.

(wp.No

Admitted and interim directions
issued

Allowed

Disposed of with directions

Dismissed

Central Administrative Tribunal

DESPATCH

Dismissed as withdrawn

26 NOV 1992

Dismissed for default

M.A.Ordered/Rejected

No orders as to costs.

pvm

HYDERABAD BENCH.

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J. A. V.